

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird Sanctuary?

And

The Secretary to Government of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George, Chennai
And 9 others

... Respondent(s)

STATUS REPORT-II FILED BY THE 9TH RESPONDENT

**M/s. HARIKRISHNAN R
J. JOSEPH SUNDAR
NIKHIL J**

**COUNSEL FOR THE 9TH RESPONDENT
9003801089**

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Dated at Chennai this the 6th day of January 2026



COUNSEL FOR THE 9TH RESPONDENT

1

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STATUS REPORT-II FILED BY THE 9TH RESPONDENT

I, K. Balasubramanian, son of Kuttiyappa Goundar, aged 55 years, currently serving as Commissioner of Kancheepuram Corporation, having come down to Chennai temporarily, do solemnly state and affirm as under:

1. I am currently serving as the Commissioner of the Kanchipuram Corporation, and I am authorised to file this report on behalf of the 9th Respondent. I am filing this Status Report-II from the records available in my office to appraise the Hon'ble Tribunal of the developments regarding the query raised on 12.11.2025. I crave the leave of this Hon'ble Tribunal to treat the earlier reports dated 10.02.2021 and 21.07.2025 filed on behalf of the 9th Respondent as part and parcel of this report.
2. I respectfully state that on 23.11.2020, the Hon'ble Tribunal was pleased to initiate a suo-moto case registered as O.A. No. 246 of 2020, raising concerns


COMMISSIONER
KANCHEEPURAM CITY MUNICIPAL CORPORATION

over the Vaiyavur and Nathappettai lakes situated in the Kanchipuram District.

3. With respect to the queries raised by this Hon'ble Tribunal vide order dated 12.11.2025(**Annexure A-1**), it is respectfully submitted as follows:

A) Upgradation of the Underground Sewage System (UGSS)

- i. The Kanchipuram City Municipal Corporation comprises a total of 51 wards, out of which 18 wards are presently not connected to the Underground Sewerage System (UGSS).
- ii. For the purpose of collection and safe transportation of sewage from these 18 wards, the Corporation has engaged 17 registered septic tank desludging lorries equipped with GPS-based tracking facilities. The details of the registered lorries are annexed to this report as **Annexure A-2**.
- iii. The registered septic tank desludging lorries are deployed for regular desludging of septic tanks from residential premises located in the said 18 wards, and the collected sewage is transported to the existing Sewage Treatment Plant (STP) for treatment and disposal.
- iv. The said 18 wards comprise a total of 15,652 house service connections. The work relating to the implementation of the Underground Sewerage System in these wards is presently underway and has achieved 28% completion. The project is scheduled to be completed by September 2027


COMMISSIONER
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B) Construction of Sewage Treatment Plant (STP)

- i. The construction of a new Sewage Treatment Plant (STP) based on Sequencing Batch Reactor (SBR) technology has achieved approximately 45% physical progress as on date. The stage-wise progress of the project, the targeted timelines for completion of each phase, and photographs depicting the present status of construction are annexed to this report as **Annexure A-3**.
- ii. The construction of the said STP is scheduled to be completed by September 2026. Upon commissioning of the new STP, the existing STP operating on Waste Stabilization Pond (WSP) technology shall be rendered obsolete and shall thereafter be suitably repurposed in accordance with applicable environmental norms and regulatory approvals.
- iii. After the construction of the new STP, the UGSS from the existing 33 wards shall be connected to the said STP. In respect of the newly added 18 wards, sewage shall continue to be transported to the new STP through registered septic tank desludging lorries until the completion of UGSS works in those wards. The treated effluent from the STP shall be discharged into Nathapettai Lake through an underground outlet pipeline, ensuring prevention of contamination and strict compliance with prescribed environmental standards.


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C) Manjalneer Odai Canal

- i. During the existence of the Randon Rubble Masonry walls on both sides of the Manjalneer Odai canal, there were instances of unauthorised discharge of sewage into the canal by private parties were observed.
- ii. Pursuant to the directions issued by this Hon'ble Tribunal, the Corporation passed Resolution No. 414 dated 25.02.2021, resolving to disconnect and remove all illegal sewage inlets and to levy penalties on the violators. In furtherance thereof, more than 200 statutory notices were issued, and all such unauthorised inlets discharging sewage into the canal have since been identified and removed. The Resolution No. 414 dated 25.02.2021 is annexed to this report as **Annexure A-4**.
- iii. The status of completion of the construction of concrete walls on both sides, along with the canal bed flooring, in the Manjalneer Odai canal, out of the total length of 5.583 kilometres, is as detailed below:

RCC Wall	One side Wall			Other Side Wall		
	Side RM	Completed	Balance	Side RM	Completed	Balance
	4050m	3990m	60m	4050m	3960m	90m

Floor Work	Total Length	Completed	Balance
		3993m	3093m
RR Wall	Total	Both side Completed	Balance
		1590m	690m


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- iv. The construction is expected to be completed by February 2026. In order to ensure expeditious completion of the project, the Corporation has issued a notice dated 13.06.2025 to the contractor, M/s. ABBUNDU Interiors and Constructions Pvt. Ltd., directing completion of the works without any further delay. The said notice dated 13.06.2025 and the reply submitted by M/s. ABBUNDU Interiors and Constructions Pvt. Ltd. dated 25.06.2025 are annexed to this report as **Annexure A-5**.
- v. Immediately after the completion of the construction works in February 2026, the Manjalneer Odai canal shall be comprehensively cleaned, and all accumulated garbage, debris, and sludge will be removed to ensure unobstructed and efficient flow of water throughout the canal.
- vi. The Corporation will install screens/nets at four identified junctions along the canal to intercept and filter floating garbage. Further, the Corporation has decided to fence the canal to prevent illegal dumping or disposal of garbage into the canal. This work is proposed for a length of 5,715 meters at an estimated cost of Rs.146.00 Lakhs. Administrative and technical sanctions for the weld mesh fence were granted on 04.12.2025 and 17.12.2025, respectively. The fencing of the Manjalneer Odai canal will be completed within a period of nine months from the completion of the construction of the concrete walls. The aforesaid sanctions are annexed to this report as **Annexure A-6**.


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D) Solid Waste Management

- i. M/s. Saram Enviro Service Pvt. Ltd. has been engaged by the Kancheepuram Corporation for door to door collection of solid waste in all the 51 wards of the Corporation.
- ii. The garbage collected is transported to the existing waste processing infrastructure comprising 13 Micro Composting Centres (MCCs), 4 On-site Composting Centres (OCCs), and 5 Material Recovery Facilities (MRFs) established within Kancheepuram for handling and processing of daily waste, including both wet and dry waste. The operational status of the 13 MCCs, along with its photographs are annexed to this report as **Annexure A-7**.
- iii. In addition to the existing facilities, construction of 6 new Micro Composting Centres (MCCs) and 3 new Material Recovery Facilities (MRFs) is presently underway to augment the waste processing capacity of the Corporation. The construction of the said MCCs and MRFs is expected to be completed by July 2026. The details and photographs of the underconstruction facilities are annexed to this report as **Annexure A-8**.
- iv. Penalties are being imposed on the contractor for any violations observed during collection, transportation, or disposal of solid waste. The particulars of penalties levied on M/s. Saram Enviro Service Pvt. Ltd. are annexed to this report as **Annexure A-9**.


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- v. Further, the Kancheepuram City Municipal Corporation has entered into a Memorandum of Understanding (MoU) with UltraTech Cement Limited, Reddipalayam, Ariyalur, for recycling of segregated plastic waste and other combustible waste, while ensuring environment friendly disposal in compliance with Solid Waste Management Rules, 2016. Letter dated 20.11.2025 with ref no. 6322/2018/H4 sent to the Manager, UltraTech Cement, along with pictures are annexed to this report as **Annexure A-10**.
4. I respectfully submit that apart from the aforesaid measures, to keep continuous check on water contamination, the Corporation has set up an Online Continuous Effluent Monitoring Systems (OCEMS) facility in the existing STP in accordance with the TNPCB norms and mandate. The construction of the OCEMS has been completed and the work order dated 28.10.2025 for the operation and maintenance has been granted to M/s RL Technologies Pvt. Ltd. for a period of one year. The aforesaid work order is annexed to this report as **Annexure A-11**.
5. I submit that the Kancheepuram Corporation received show cause notices dated 08.04.2025 and 23.04.2025 from the Tamil Nadu Pollution Control Board proposing the levy of environmental compensation of Rs. 60,00,000/- for alleged non-compliance with the Solid Waste Management Rules, 2016, and Rs. 3,00,00,000/- for alleged discharge of sewage into the Manjalneer Odai canal, respectively. Detailed replies dated 25.04.2025 and 08.05.2025, bearing R.O.C. No. 4302/2024/E3, were duly submitted. Further, I attended the personal hearing conducted on 07.10.2025 before the Member Secretary,


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TNPCB. However, till date, the Corporation has not received any final order or official communication from the TNPCB intimating the levy of the proposed environmental compensation amounts.

6. I respectfully state that the Kancheepuram Corporation is taking effective measures to prevent water contamination, and illegal dumping of garbage and to improve overall environmental compliance. The Corporation is committed to ensuring strict compliance with all directions and orders issued by this Hon'ble Tribunal.
7. For all the aforesaid reasons, it is prayed that this Tribunal may be pleased to take on record this Status Report-II and thereby render justice.

Solemnly Affirmed at Chennai

On the 6th day of January 2026

And signed his name in my presence


COMMISSIONER
KANCHEEPURAM CITY MUNICIPAL CORPORATION
BEFORE ME
V.S.R.
MSS259 hu
No 101, PE Road,
Andhra, CH-102,
ADVOCATE

Item No.07:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.246 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the news item in Dinamani Newspaper, Chennai edition Dt.02.11.2020, "Vaiyavur and Nathappettai Lakes : Will become a bird sanctuary?"

And

The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai and Ors.



...Respondent(s)

Date of hearing: 12.11.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R4, R6 to R8.
Mr. S. Sai Sathya Jith for R5.
M/s. Harikrishnan. T, J. Koseph Sundar & Nikhil. J
for R9.

ORDER

1. After the report dated 21.07.2025 filed by the Deputy Commissioner - Kancheepuram City Municipal Corporation, there is no further report regarding the progress made is filed. We had also directed the Water Resources Department to file a detailed report about the funds sanctioned for the modernization of the tank under the Environment Management Agency of Tamil Nadu (EMAT) Scheme.

2. Though no report is filed by the WRD, the learned counsel mentioned that there is a proposal to be placed in the next financial budget for a sum of Rs.52,50,00,000/-. Even though such amount is sanctioned for the restoration of the tank, the Corporation has to step in to stop the sewage outfall and construct new STPs, wherever required and modernize the existing STPs.

3. The earlier report referred-above states that the work order was issued on 26.09.2024 and would be completed in two years from the said date. However, what is their plan of action pending completion of the above construction is not mentioned.

4. In this regard, the learned counsel for the Tamil Nadu Pollution Control Board states that, since the sewage outfall continues in the Manjalneer Odai Canal, an environmental compensation of Rs. 3 Crores has been imposed for improper liquid waste management and Rs. 60 Lakhs has been imposed for the failure to manage solid waste.

5. Despite the environmental compensation imposed on the Corporation, no steps have been taken to expedite the necessary actions to prevent further violations. We make it clear that each day of delay in addressing the issue will attract additional environmental compensation.

6. The Corporation is directed to file a detailed affidavit outlining the measures taken to sensitize the public on proper waste management, particularly in areas where no STP is available.

7. The report shall also specify whether door-to-door collection with source segregation is being carried out and provide details on the functioning of the Micro Composting Centres. While submitting the detailed report, let the Commissioner, Kancheepuram City Municipal Corporation, appear through Video Conferencing on the next date of hearing to apprise the Tribunal of the situation.

8. Post the matter on 08.01.2026.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.246/2020 (SZ),
12th November, 2025. AD.

Note:

The Registry is directed to communicate this order to the Commissioner - Kancheepuram City Municipal Corporation.

KANCHEEPURAM CITY MUNICIPAL CORPORATION

REGISTERED SEPTIC TANK DESLUDGING VEHICLE DETAILS

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S.NO	VEHICLE NO.	NAME	MOBILE NO.	LICENCE NO.	EXPIRY DATE	REMARKS
1	TN54S7300	C.Vinoth	9965588872	KCMC/002/2023	05.05.2027	
2	TN39Q7918	S.Suresh	9994546663	KCMC/001/2023	05.05.2027	
3	TN30E0488	A.Mariya Joseph	9629312460	KCMC/007/2023	25.06.2027	
4	TN09BB3816	R.Clement Sathish Kumar	9842219979	KCMC/008/2023	25.06.2027	
5	TN82S1834	M.Kannan	8489620490	KCMC/014/2024	18.11.2026	
6	TN91AA3577	V.Kandhan	9043424333	KCMC/015/2024	18.11.2026	
7	TN03H2063	S.Gayathri	8870792127	KCMC/013/2024	02.07.2026	
8	TN19C9396	D.Magimaigiri Ranveer	8248084366	KCMC/02/2025	22.08.2027	
9	TN05K1555	R.Gunasekaran	9842339349	KCMC/01/2025	22.08.2027	
10	TN18K5977	S.Vinothkumar	9360120401	KCMC/04/2025	28.08.2027	
11	TN41Z0569	S.Arun	8870792127	KCMC/003/2023	-	Applied for Renewal
12	TN03F6502	S.Vinothkumar	9360120401			(New) Applied
13	TN20BH1293	E.Pradhap	9003390776	KCMC/004/2023	28.05.2025	To be Renewed
14	TN04Q5499	D.Magimaigiri Ranveer	8248084366	KCMC/010/2023		To be Renewed
15	TN12S6338	E.Pradhap	9003390776			(New) To be applied
16	TN52D2815	Boopathy	9363626662			(New) To be applied
17	TN01AA9995	R.Kamatchi	9677258069	KCMC/009/2023	02.07.2025	Over due in bank Not running

Name of the Scheme : Designing, Construction, Erection & Commissioning, Startup & performance run for 6 months followed by 10 years of O&M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology in Kancheepuram				
Project Value including GST : 64.5 Cr.				
Workdone Value : 25.1 Cr.				
Completion program dated on 24.12.2025				
Sl.No	Description	Scope %	Completed %	Target date for completion
1	Design & Approval	10%	8%	15-01-2026
2	Construction of Primary Units			
	a). Priliminary Treatment Unit (PTU)			12-04-2026
3	Construction of Secondary Units			
	a). Sequential Batch Reactor (SBR)	45%	29%	20-07-2026
	b). Air Blower Building			
	c). Sludge Holding Tank & Pump house			
	d). Chlorination building & chlorination contact tank (CCT)			
4	Construction of additional infrastructures			
	a). Admin Block	5%		25-09-2026
	b). Transformer Yard & HT Room			
	c). MCC Control Room & DG Set Room			
	d). Site Grading, Pathways, Storm water drains & Disposal of Effluent			
4	Supply of EMI Items			
	a). Mechanical supply items	35%	8%	15-07-2026
	b). Electrical supply items			20-08-2026
	c). Instrumentation supply items			30-08-2026
5	Erection of EMI Items			
	a). Mechanical	5%		20-08-2026
	b). Electrical			25-09-2026
	c). Instrumentation			30-09-2026
	Total	100%	45%	



(Balakumar . P)

[Signature] 24/12/25

Dite Engineer/PMC/KPM.

Sequential Batch Reactor



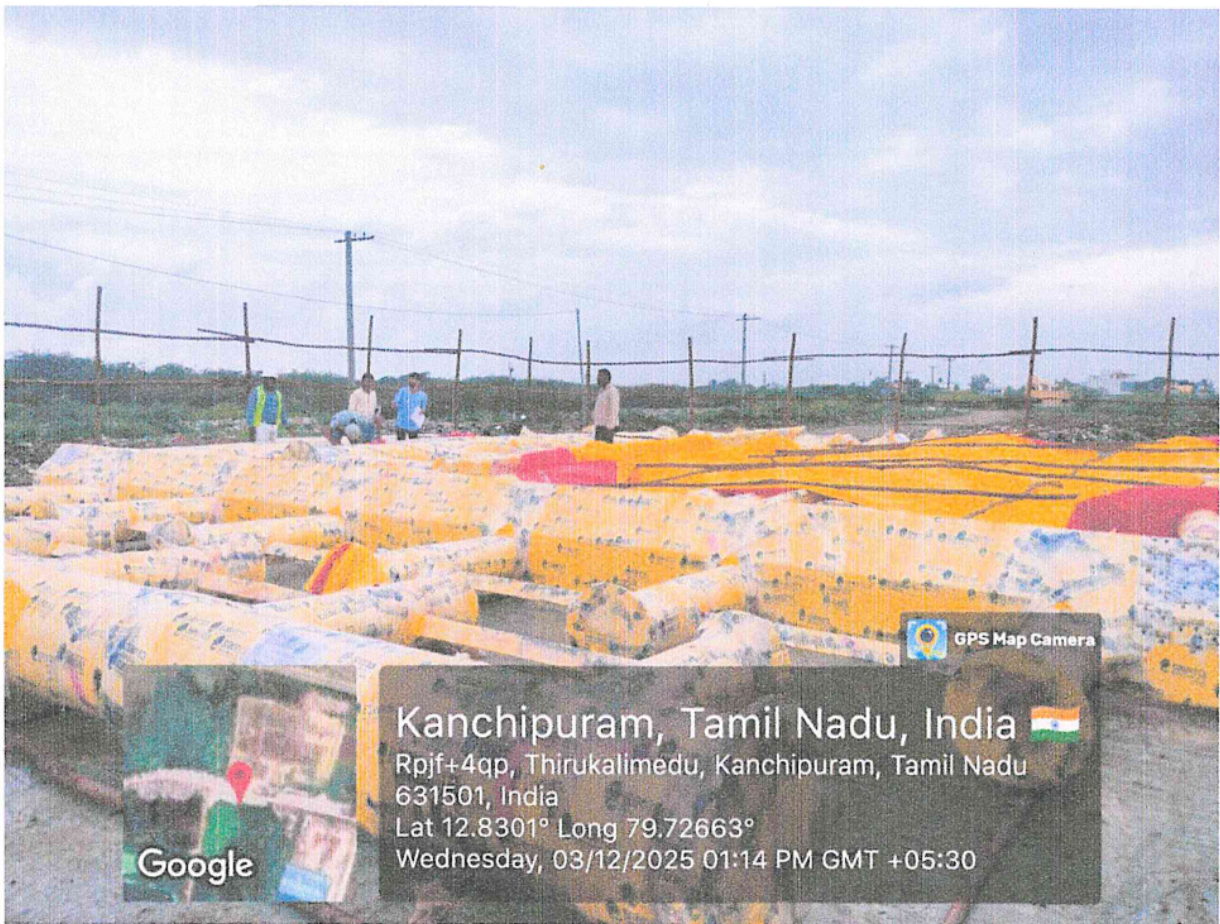
Sequential Batch Reactor



Sequential Batch Reactor



Decanter



Pretreatment unit (PTU)



காஞ்சிபுரம் நகரமன்ற தீர்மானம் எண்.414 நாள்.25.02.2021-ன் நகல்

காஞ்சிபுரம் நகராட்சிக்குட்பட்ட நத்தபேட்டை ஏரி மற்றும் வையாவூர் ஊராட்சிக்குட்பட்ட வையாவூர் ஏரியில் பறவைகள சரணாலயம் அமைப்பது தொடர்பாக தேசிய பசுமை தீர்ப்பாயம், சென்னை தானாக முன்வந்து வழக்காக எடுத்துக்கொண்டது. (தேசிய பசுமை தீர்ப்பாய வழக்கு எண்.OA No.264/2020)

இந்நிலையில் இந்நகராட்சிக்கு உட்பட்ட பகுதியில் 4.00 கி.மீ. நீளமுள்ள மஞ்சள் நீர் கால்வாயை ஒட்டியுள்ள குடியிருப்புதாரர்களால் வெளியேற்றப்படும் கழிவுநீராணது மஞ்சள் நீர் கால்வாயில் விடப்பட்டு நத்தபேட்டை ஏரியில் கலந்திடாமல் தவிர்க்கும் பொருட்டு சம்பந்தப்பட்ட நபர்களுக்கு உரிய அறிவிப்பு வழங்கப்பட்டு ரூ.500/- அபராதம் விதித்திட மன்றத்தின் அனுமதி வேண்டப்படுகிறது.

அலுவலகக் குறிப்பு :-

மன்றம் அனுமதி அளிக்கலாம்.

(ந.க.எண்.674/2021/எச்2)

தீர்மானம்:- அனுமதி அளிக்கப்பட்டது.

(ஓம்) ரா. மகேஸ்வரி
தனி அலுவலர்
காஞ்சிபுரம் பெருநகராட்சி

//உண்மை நகல்//

நிர்வாக அலுவலர் (பொ)
காஞ்சிபுரம் மாநகராட்சி

Translation**Copy of Kanchipuram Municipal Council Resolution No.414 dated 25.02.2021**

Regarding the establishment of bird sanctuaries at Nathapettai Lake, which falls under the jurisdiction of Kanchipuram Municipality, and Vaiyavur Lake, which falls under the jurisdiction of Vaiyavur Panchayat, the National Green Tribunal, Chennai, has taken up the matter suo motu (on its own motion) as a case. (National Green Tribunal Case No. OA No. 264/2020)

In this situation, to prevent sewage discharged by residents living along the 4.00 Km. long Manjal Neer Canal within the municipal limits from being let into the Manjal Neer Canal and thereby mixing with Nathapettai Lake, it is proposed that appropriate notices be issued to the concerned persons and a fine of Rs.500/- be imposed.

Office Note :-

Council may approved.

(Roc.No.674/2021/H2)

Resolution : – Approved.

(Sd) R. Maheswari
Special Officer
Kancheepuram Municipality

// true copy //

Administrative Officer (I/c)
Kancheepuram City Municipal Corporation

ந.க.எண். 2891/2022/இ1,

மாநகராட்சி அலுவலகம்,
காஞ்சிபுரம்.

நாள். 12.06.2025

அறிவிப்பு

பொருள்:- காஞ்சிபுரம் மாநகராட்சி - உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிகள் திட்டம் 2022-23 - மஞ்சள் நீர் கால்வாய் கவர் சிலாப் உடன் மழைநீர் கால்வாய் அமைக்கும் பணி - மதிப்பீடு ரூ. 40.00 கோடி - ஒப்பந்ததாரர் பணியினை விரைந்து முடிக்கக் கோருதல் - சம்மந்தமாக.

பார்வை:- இவ்வலுவலக பணி உத்தரவு நாள். 30.10.2023.

காஞ்சிபுரம் மாநகராட்சியில் உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிகள் 2022- 23 திட்டத்தின் கீழ் மஞ்சள் நீர் கால்வாய் அமைக்கும் பணிக்கு ரூ.40.00 கோடி மதிப்பீட்டில் M/s. ABBUNDU Interior & Construction Pvt. Ltd., சென்னை என்ற நிறுவனத்தின் பார்வையில் கண்டுள்ளவாறு பணி உத்தரவு வழங்கப்பட்டு பணிகள் நடைபெற்று வருகிறது. இத்திட்டப்பணியில் தற்போது வார்டு எண். 22-ல் அமைந்துள்ள திருக்காலிமேடு பகுதியில் மஞ்சள் நீர் கால்வாய் அமைக்கும் பணி நடைபெறாமல் நிறுத்தி வைக்கப்பட்டுள்ளது. இதுகுறித்த மாமன்ற உறுப்பினர் அவர்களால் பல முறை தெரிவிக்கப்பட்டும் தற்போது வரை திருக்காலிமேடு பகுதியில் மஞ்சள்நீர் கால்வாய் புனரமைக்கும் பணி மேற்கொள்ளப்படாமல் உள்ளது.

மேலும் இப்பணியானது திட்ட பணி என்பதாலும் தேசிய பசுமை தீர்ப்பாய தென்னிந்திய அமர்வில் O.S.No.246/2020 (SZ) வழக்கு நடைபெற்று வருவதாலும் இப்பணியை விரைந்து முடிக்க வேண்டிய சூழ்நிலை உள்ளதாலும், மேற்கண்ட திருக்காலிமேடு பகுதி மற்றும் மீதப் பணிகளையும் விரைந்து துவங்கி முடிக்குமாறு இதன் மூலம் தெரிவித்துக் கொள்ளப்படுகிறது.

எனவே இவ்வறிவிப்பு கிடைக்கப்பெற்றவுடன் மேற்கண்ட பகுதியில் மஞ்சள்நீர் கால்வாய் புனரமைத்து மழைநீர் கால்வாயினை அமைக்கும் பணியினை காலந்தாழ்த்தாமல் விரைந்து தொடங்கி முடிக்குமாறு அறிவுறுத்தப்படுகிறது. தவறும் பட்சத்தில் தங்களுக்கு வழங்கப்படும் பட்டியல் தொகையில் அபராத தொகை விடித்தம் செய்யப்படும் என்ற விவரம் தெரிவித்துக் கொள்ளப்படுகிறது.

ஆணையாளர்,

காஞ்சிபுரம் மாநகராட்சி.

பெறுநர்:- M/S. ABBUNDU Interiors and Construtions Pvt Ltd.,
New No. 22, Old No. 78, First Floor,
2nd Main Road, Gandhi Nagar, Adyar, Chennai-600020

12/6/2025

TranslationMUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT

From:
K. Balasubramanian, M.A.,
Commissioner,
Kancheepuram City Municipal
Corporation,
Kancheepuram-631501

To:
M/s. ABBUNDU Interior &
Construction Pvt. Ltd.,
Chennai.

RoC. No: 2891/2022/E1, dated: 12.06.2025

Sir,

Sub: Kanchipuram City Municipal Corporation - Infrastructure and Basic Amenities Scheme 2022-23 – Construction of Manjal Neer Channel and rainwater drainage at an estimated cost of **Rs. 40.00 Crores** – Requesting the contractor to expedite and complete the works- Reg.

Ref: This Office Work Order dated: 30.10.2023.

As above reference, in Kancheepuram Corporation a work order issued for the Manjal Neer channel under the Infrastructure and Basic Amenities Scheme 2022-23 works are under progress. It has been noted that the canal construction in the Thirukkalimedu area (Ward No. 22) has been halted. Despite several reminders from the Council Member, the renovation in Thirukkalimedu remains unaddressed.

As this is a critical project and a legal case (O.S.No.246/2020 (SZ)) is pending before the National Green Tribunal (Southern Bench), there is an urgent need to complete the work.

The contractor is hereby instructed to immediately commence and complete the renovation of the Manjal Neer Canal and rainwater drainage in the specified area without further delay. Failure to comply will result in a **penalty** being deducted from the contractor's pending Bills.

Commissioner,
Kancheepuram City Municipal Corporation

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Date: 25.06.2025

பெறுநர்



உயர்திரு மாநகராட்சி ஆணையர் அவர்கள்,
காஞ்சிபுரம் மாநகராட்சி,
காஞ்சிபுரம்-631502.

E1

மதிப்பிற்குரிய ஐயா,

பொருள் :-

காஞ்சிபுரம் மாநகராட்சி மஞ்சள்நீர் கால்வாயில் மழைநீர் வடிகால் அமைக்கும் பணி

பார்வை :-

1. தங்களின் பணி ஆணை நாள்: 30-10-2023, ROC.No.2891/2023/E1
2. எங்களின் கடிதம் நாள்: 09-02-2024, AIC-036-2023-24.
3. எங்களின் கடிதம் நாள்: 21-03-2024, AIC-039-2023-24.
4. எங்களின் கடிதம் நாள்: 09-04-2024, AIC-001-2024-25.
5. எங்களின் கடிதம் நாள்: 14-05-2024, AIC-005-2024-25.
6. எங்களின் கடிதம் நாள்: 08-06-2024, AIC-007-2024-25.
7. எங்களின் கடிதம் நாள்: 09-07-2024, AIC-014-2024-25.
8. எங்களின் கடிதம் நாள்: 13-08-2024, AIC-013-2024-25.
9. எங்களின் கடிதம் நாள்: 01-10-2024, AIC-022-2024-25.
10. எங்களின் கடிதம் நாள்: 18-02-2024, AIC-032-2024-25
11. எங்களின் கடிதம் நாள்: 21-04-2025, AIC-005-2025-26
12. எங்களின் கடிதம் நாள்: 08-05-2025, AIC-008-2025-26
13. தங்களின் கடிதம் நாள்: 13-06-2025, 2891/2022/இ1.

தங்களின் கடிதம் எங்களுக்கு கிடைத்துள்ளது. மொத்த மஞ்சள் நீர் கால்வாய் திட்டத்தை முடிப்பதற்காக நாங்கள் பணித்திட்டம் (அட்டவணை) உருவாக்கி, அதன்படி பணிகளை முன்னெடுத்து வருகிறோம். கடந்த வாரம் தங்களது அலுவலகம் வாயிலாக உதவி செயற்பொறியாளர் அவர்கள் எங்களிடம் அறிவுறுத்தல் வழங்கி, உடனடியாக திருக்காலிமேடு பகுதியில் பணிகளைத் தொடங்கி முடிக்க வேண்டும் என்றும், அங்கு பொதுமக்களின் புகார்கள் உள்ளவென்றும் தெரிவித்தார். அறிவுறுத்தல் வழங்கிய அடுத்த நாளில் இருந்து நாங்கள் அந்தப் பகுதியில் பணிகளைத் தொடங்கினோம். தற்போது அந்தப் பகுதியில் பணிகள் நடைமுறையில் இருப்பதால், அங்கு

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எந்தவிதமான காலதாமதமும் ஏற்படவில்லை என்பதையும் இந்தக் கடிதத்தில் தெரிவித்துக் கொள்கிறோம். மேலும், மொத்த மஞ்சள் நீர் கால்வாய் திட்ட பணிகளில் தற்போது 90% வேலைகள் நிறைவு அடைந்துள்ளன.

மீதமுள்ள பணிகளும் தொடர்ச்சியாக தீவிரமாக மேற்கொள்ளப்பட்டு, விரைவில் முடித்து திட்டத்தை நிறைவு செய்வோம் என்று இக்கடிதத்தில் தெரிவிக்கிறோம். கடந்த சில மாதங்களாக பணம் வழங்குவதில் நீண்ட கால தாமதம் ஏற்பட்டுள்ளதாக பலமுறை உங்களிடம் கடிதத்தில் தெரிவித்துள்ளோம். எங்களுக்கு நிதி கிடைக்காமல் இருந்தாலும், பணிகளைத் தடைசெய்யாமல் எங்கள் திறமையுடனும் உழைப்புடனும் தொடர்ந்து முன்னெடுத்து வருகிறோம். ஆகையால், இந்தப் பணிகளை விரைவாக முடித்துப் திட்டத்தை நிறைவு செய்வதாக உறுதி அளிக்கிறோம்.

உங்களது உதவிக்கு மிக்க நன்றி.

இப்படிக்கு,



அப்புண்டு இன்டீரியர்ஸ் அண்டு கன்ஸ்ட்ரக்ஷன் பிரைவேட் லிமிடெட்

Translation

To

The Commissioner,
Kancheepuram City Municipal Corporation,
Kancheepuram.

Respected Sir,

Sub:- Kancheepuram Corporation - Strom Water Drain in Manjal Neer canal.

- Ref:-
1. Your Work Order Dated.30.10.2023, Roc. No. 2891/2023/E1
 2. Our Letter Dated. 09-02-2024, AIC-036-2023-24.
 3. Our Letter Dated. 21-03-2024, AIC-039-2023-24.
 4. Our Letter Dated. 09-04-2024, AIC-001-2024-25.
 5. Our Letter Dated. 14-05-2024, AIC-005-2024-25.
 6. Our Letter Dated. 08-06-2024, AIC-007-2024-25.
 7. Our Letter Dated. 09-07-2024, AIC-014-2024-25.
 8. Our Letter Dated. 13-08-2024, AIC-013-2024-25.
 9. Our Letter Dated. 01-10-2024, AIC-022-2024-25.
 10. Our Letter Dated. 18-02-2024, AIC-032-2024-25
 11. Our Letter Dated. 21-04-2025, AIC-005-2025-26
 12. Our Letter Dated. 08-05-2025, AIC-008-2025-26
 13. Your Letter Dated. 13-06-2025, Roc. No. 2891/2022/E1.

We have received your letter. We have prepared a work plan (schedule) to complete the entire Manjal Neer canal and are proceeding with the work accordingly.

Last week, the Assistant Executive Engineer from your office instructed us to immediately commence and complete the works in the Thirukalimedu area, and that there were public complaints regarding the area.

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We commenced work in that area from the day following the issuance of the instructions. We would also like to inform you in this letter that the work is currently underway in that area, and therefore, there has been no delay whatsoever.

Furthermore, 90% of the total Manjal Neer canal works have now been completed.

We state in this letter that the remaining tasks will be carried out continuously and intensively, and the project will be completed soon. We have informed you several times in writing about the prolonged delays in payment over the past few months. Even without receiving funds, we have been diligently and tirelessly continuing the work without interruption. Therefore, we assure you that we will complete these tasks quickly and finalize the project.

Thank You for your Help.

By

ABBUNDU Interiors and Constructions Pvt. Ltd.,

நகராட்சி நிர்வாக இயக்குநர் அவர்களின் செயல்முறைகள் ஆணை, சென்னை-28.



முன்னிலை: திரு.ப.மதுசூதன் ரெட்டி, இ.ஆ.ப.

6209/2025/கி

ந.க.எண்: DMA/980/2025-EA2

நாள்: 04-12-2025

பொருள்: பணிகள் - காஞ்சிபுரம் மாநகராட்சி - 15வது மத்திய நிதிக்குழு மானியம் 2021-22 முதல் 2025-26 வரை உள்ள (Tied Grant மற்றும் Untied Grant) நிதியின் கீழ் -

பணிகள் மேற்கொள்ள நிர்வாக அனுமதி வழங்குதல் - தொடர்பாக.

படிக்கப் காஞ்சிபுரம் மாநகராட்சி ஆணையரின் கடிதம் ந.க.எண்.6209/2025/இ1,

நாள்.18.11.2025.

பட்டவை:

ஆணை-

படிக்கப்பட்டவையில் கண்டுள்ள கடிதத்தில், 15வது மத்திய நிதிக்குழு மானியம் 2021-22 முதல் 2025-26 வரை உள்ள (Tied Grant மற்றும் Untied Grant) நிதியில் கீழ்க்கண்ட பணிகள் மேற்கொள்ள நிர்வாக அனுமதி வழங்குமாறு காஞ்சிபுரம் மாநகராட்சி ஆணையர் அவர்களால் கேட்டுக்கொள்ளப்பட்டுள்ளது.

Tied Grant

(ரு.இடைச்சத்தில்)

Sl.No.	Name of the Work	Appraised Amount	15 th CFC-Tied Grant		
			2022-23	2023-24	2025-26
1	Supply and Delivery of 1no of Heavy duty Super sucker cum jetting machine	199.00	134.66	64.34	-
2	Supply and Delivery of Desilting - auto Vehicle 8 Nos.	132.00	-	132.00	-
3	Supply and fixing of weld mesh fencing work in Manjal neer channel	146.00	-	23.63	122.37
4	Renovation of damaged pile cap and providing CI and DI Pipe for Thiruparkadal foot	136.00	-	-	136.00

	bridge pumping station at Thiruparkadal				
	Total	613.00	134.66	219.97	258.37

Un-Tied Grant

(ரூ.இலட்சத்தில்)

Sl.No.	Name of the Work	Appraised Amount	15 th CFC-UnTied Grant		
			2022-23	2023-24	2025-26
1	Formation of approach road and construction of RCC retaining wall and street light arrangement in minor bridge at Thattithoopu	146.00	113.69	13.14	19.17
	Total	146.00	113.69	13.14	19.17

மாநகராட்சி ஆணையர், காஞ்சிபுரம் அவர்களின் கருத்துரு, இவ்வலுவலக பொறியியல் பிரிவில் சுவர்ந்தாய்வு செய்யப்பட்டு, மேற்படி அட்டவணையில் குறிப்பிட்டுள்ளவாறு, 15வது மத்திய நிதிக்குழு மானியம் 2022-23, 2023-24 & 2025-26 ஆம் ஆண்டின் (Tied Grant மற்றும் Untied Grant) கீழ் பணிகளை மேற்கொள்ள கீழ்க்கண்ட நிபந்தனைகளுக்குட்படுத்தி நிர்வாக அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

நிபந்தனைகள்:

1. மேற்காணும் பணியினை மேற்கொள்ள தகுதி வாய்ந்த அதிகாரியிடம் 10.12.2025-ற்குள் தொழிற்நுட்ப அனுமதி உரிய அலுவலரிடம் பெறப்படவேண்டும். மேலும், அப்பணிகளுக்கு 11.12.2025-ற்குள் ஒப்பந்தப்புள்ளி கோரப்படவேண்டும்.
2. நிர்வாக அனுமதி அளிக்கப்பட்டவுடன் UTIS Dashboard-ல் பதிவேற்றம் செய்யப்பட வேண்டும்.
3. தொழில்நுட்ப அனுமதியளிக்கும் அலுவலர் மதிப்பீட்டினை செந்தர விடைப்பட்டியலின் படி முழுவதும் ஆய்வு செய்து அனுமதி வழங்க வேண்டும்.
4. தமிழ்நாடு ஒளிவுமறைவற்ற ஒப்பந்தப்புள்ளி சட்டம் 1998 மற்றும் ஒப்பந்தப்புள்ளி விதிகள் 2000ஐ பின்பற்றுமாறு அறிவுறுத்தப்படுகிறது.

P.MADHUSUDHAN REDDY
DIRECTOR

நகல்

இவ்வலுவலக தலைமைப்பொறியாளர் / இதரப் பொறியாளர்கள்

Digitally signed by
K Umamaheswari
Date: 04-12-2025
13:15:33

TranslationPROCEEDING OF THE DIRECTOR OF ADMINISTRATIVE, CHENNAI-28Present: Er. P. Madhusudhan Reddy, I.A.S.,

Roc. No: DMA/980/2025-E42

Dated: 04.12.2025

Subject:- Municipal Works – Kancheepuram City Municipal Corporation – 15th Central Finance Commission Grant (2021-22 to 2025-26) – Accordance of Administrative Sanction for works under Tied and Untied Grants – Regarding.

References:- Commissioner, Kanchipuram City Municipal Corporation Roc. No. 6209/2025/E1, dated.18.11.2025.

Order:-

In the reference cited above, the Commissioner of Kancheepuram City Municipal Corporation requested administrative sanction for various works under the 15th Central Finance Commission (Tied and Untied Grants) for the period 2021-22 to 2025-26.

Tied Grant

Sl. No.	Name of the Work	Apparaised Amount	15 th CFC Tied Grant		
			2022-23	2023-24	2025-26
1	Supply and Delivery of 1no of Heavy duty Super sucker cum machine jetting machine	199.00	134.66	64.34	-
2	Supply and Delivery of Desilting – auto Vehicle 8 Nos.	132.00	-	132.00	-
3	Supply and fixing of weld mesh fencing work in Manjal neer channel	146.00	-	23.63	122.37
4	Renovation of damaged pile cap and providing CI and DI Pipe for Thiruparkadal foot bridge pumping station at Thiruparkadal	136.00	-	-	136.00
	Total	613.00	134.66	219.97	258.37

Untied Grant

Sl. No.	Name of the Work	Apparaised Amount	15 th CFC Tied Grant		
			2022-23	2023-24	2025-26
1	Formation of approach road and construction of RCC retaining wall and street light arrangement in minor bridge at Thattithoppu	146.00	113.69	13.14	19.17
	Total	146.00	113.69	13.14	19.17

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The proposal of the Corporation Commissioner, Kanchipuram has been carefully examined by the Engineering Section of this office and administrative permission is hereby granted to carry out the works under the 15th Central Finance Commission Grants 2022-23, 2023-24 & 2025-26 (Tied Grant and Untied Grant) as mentioned in the above table, subject to the following conditions.

Conditions:

1. Technical approval should be obtained from the competent authority to carry out the above work by 10.12.2025. Further, tenders should be invited for the said works by 11.12.2025
2. Once administrative permission is granted, it should be uploaded to the UTIS Dashboard.
3. The Technical Approval Officer should review the estimate in its entirety as per the standard price list and issue approval.
4. It is advised to follow the Tamil Nadu Fair Bidding Act 1998 and the Tender Rules 2000.

P.MADHUSUDHAN REDDY
DIRECTOR

Copy:

This Office Chief Engineer/ Other Engineers.

6209/2025/E1

**PROCEEDINGS OF THE CHIEF ENGINEER OFFICE OF THE DIRECTOR OF
MUNICIPAL ADMINISTRATION, CHENNAI-28**

Present: Er.S.Baskaran,M.E.,

Roc.No: 18484/2023/DO1,

Dated:17.12.2025

Sub. :	Kancheepuram City Municipal Corporation – 15 th Central Finance Commission-2021-22 to 2025-26 (Tied Grant & Untied Grant). <ol style="list-style-type: none"> 1. Supply and delivery of 1 no of Heavy duty super sucker cum jetting Machine. 2. Supply and Delivery of desilting auto Vehicle 8 Nos. 3. Supply and Fixing of weld mesh fencing work in Manjal Neer Channel. 4. Renovation of damaged pipe cap and Providing CI and DI pipe for Thiruparkadal foot bridge Pumping Sattion at Thiruparkadal 5. Formation of Approach road and Construction of RCC Reataining wall and street light arrangement in minor bridge at Thattithoppu. -Estimate Amount Rs.759.00 Lakh (5 works)-Technical Sanction Accorded-Regarding.
Read :	<ol style="list-style-type: none"> 1. The Tamil Nadu Urban Local Bodies Rules-2023, Municipal Administration and Water Supply Department, Rule no: 250 (2). 2. Proceedings of the Director of Municipal Administration, Chennai, Roc.No: DMA/980/2025/EA-2,Dated:04.12.2025. 3. The Commissioner, Kancheepuram City Municipal Corporation, Lr. No:6209/2025/E1,Dated: 05.12.2025.

Order:

In the reference 3rd read above, the Commissioner, Kancheepuram City Municipal Corporation has submitted the estimates for the following works, and requested to accord Technical Sanction. In the reference 2nd read above, administrative Sanction has been accorded by the Director of Municipal Administration, Chennai for estimated cost of Rs.759.00 Lakhs under 15th Central Finance Commission-2021-22 to 2025-26 (Tied Grant & Untied Grant).

The estimates for the following works were scrutinized in this office with reference to the PWD Schedule of Rates for the year 2025-26. In exercise of the powers conferred in the Tamil Nadu Urban Local Bodies Rules-2023 vide in the reference 1st read above, the Technical Sanction is here by accorded for the following works with bill of quantities as per the details noted below subject to the following conditions.

Sl No	Name of work	Estimate Amount Rs.in lakhs	ER No.
I	Tied Grant		
1.	Supply and delivery of 1 no of Heavy duty super sucker cum jetting Machine.	199.00	/2025-26

3.	Supply and Fixing of weld mesh fencing work in Manjal Neer Channel.	146.00	/2025-26
4.	Renovation of damaged pipe cap and Providing CI and DI pipe for Thiruparkadal foot bridge Pumping Sattion at Thiruparkadal.	136.00	/2025-26
II	Un-Tied Grant		
1.	Formation of Approach road and Construction of RCC Reataining wall and street light arrangement in minor bridge at Thattithoppu.	146.00	/2025-26

CONDITIONS:-

1. All work should be carried out as per the estimate and plans sanctioned by the Chief Engineer.
2. All guidelines stipulated in the Tamil Nadu Transparency in Tender Act 1998 and Rules 2000 should be followed. Tender should be invited following two cover system.
3. All works should be carried out as per TNBPC, MORTH, IS-456-2000, TNCDBR rules-2019, IRC rules specifications, other work in force.
4. The Executive Engineer, Kancheepuram City Municipal Corporation is permitted to do test checks the above works.
5. All instructions / Guidelines issued by the Director of Municipal Administration in the Administrative sanction proceedings should be strictly adhered.
6. Prior permission should be obtained from the technical Sanction Authority for additional items/ quantities of works proposed to be executed if found necessary.
7. The City Engineer, Kancheepuram City Municipal Corporation is responsible for any violation/deviations/violation of procedures in the work.
8. During execution of RCC works, concrete cubes and other related should be done in the field as per the IS 456-2000 and quality should be checked in the Government Engineering Colleges / Regional Testing Laboratories and test certificates should be kept in record.
9. All the construction materials including aggregate, Bitumen, cement etc., for the above works should be tested in the Government Engineering College/ Regional Testing Laboratory Government owned / approved lab to ensure the quality and strength and test certificate should be obtained.
10. The Design mix adopted in the estimate for the work and necessary tests in the fields as per the IS 456-2000 and also laboratory tests should ascertained by the site Engineer and kept in record.

11. Completion report approval should be obtained from the Chief Engineer, O/o the DMA, Chennai-28 before making final bill.
12. Necessary Register to be maintained for recovering the GST from the estimate and remitted to the concerned department.
13. The work should be entered in the updated in the Asset Register, road register and website along with payment accordingly.
14. The existing road level and sill level and drain to be ascertained before commenced of the work and the level should be matched with disposal point.
15. Storm water Drain should be constructed based on the contour level with proper disposal point.
16. All test including water leak test / pressure test should be conducted for the pipeline laid in the presence of Departmental Engineer and the same should be checked by City Engineer, Kancheepuram City Municipal Corporation.
17. The third party inspection and project management consultant shall be appointed before commencement of the work which will be appointed by the Corporation Commissioner, Kancheepuram City Municipal Corporation by adopting due procedure in force.
18. The work being executed in the site necessary protection / barricading around the work site shall be done to ensure safety of general public and construction workers.
19. The Commissioner, City Engineer and Contractor Should Register the above Work under BOCW Act through the Director, Industrial Safety and Health Department, Guindy, Chennai.

S/d-Er.S.Baskaran
Chief Engineer





To: The Commissioner,
Kancheepuram City Municipal Corporation
Copy to: JD(S), Chennai.



Forwarded by order//

[Signature] 17/12/25
Assistant Executive Engineer,

O/o the DMA, Chennai-28.

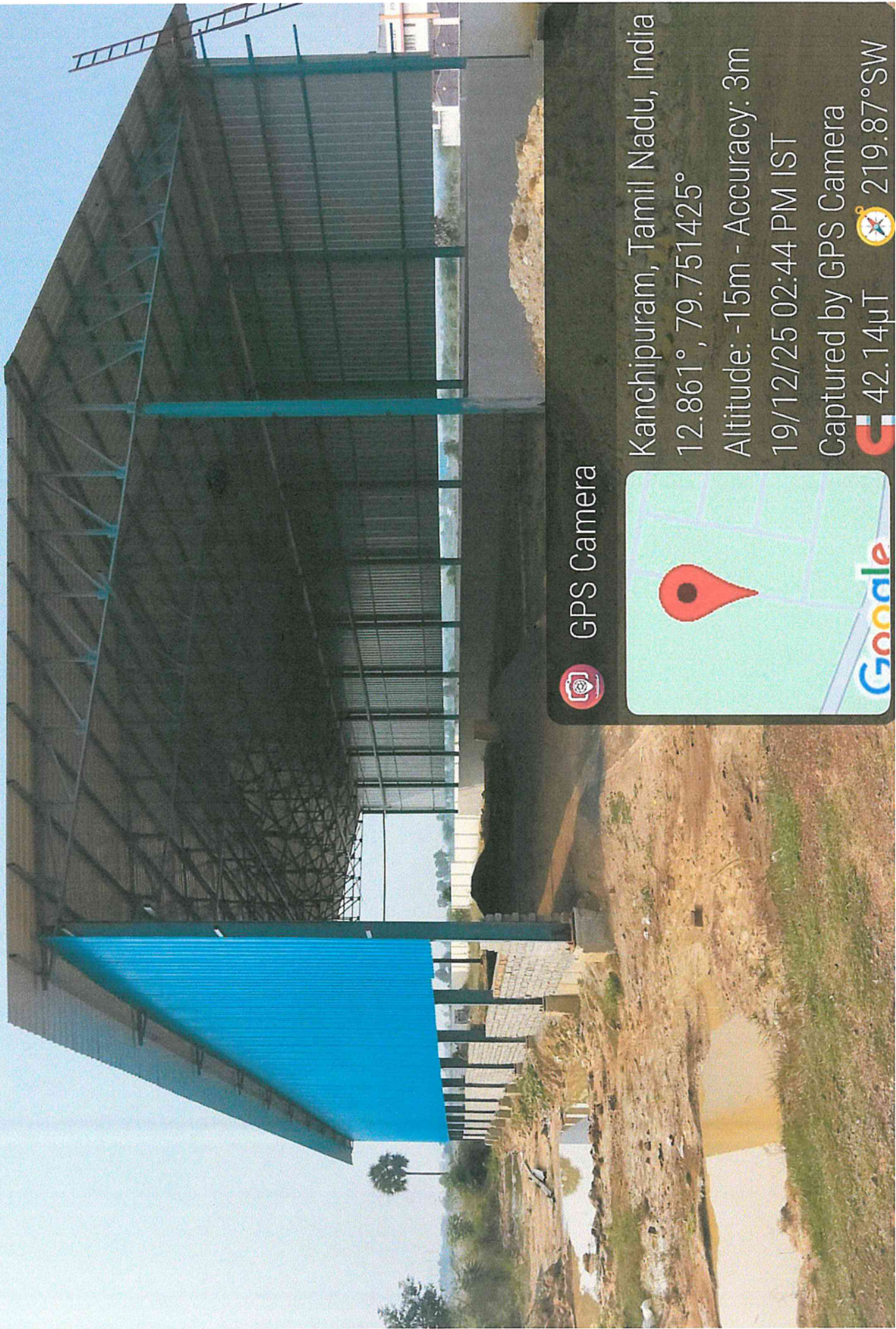
[Signature]
17/12/25
B

KANCHEEPURAM CITY MUNICIPAL CORPORATION									
MICRO COMPOSTING -OVERALL REPORT - DATE :23.12.25									
S.NO	WARD NO	MCC NAME	WARD COVERED	STATUS	BIO DEGRADABLE WASTE ARRIVED (KG)	DISPOSED MANURE (KG)	PROCESSING PHOTO	REMARKS	
1	10	VELLAIKULAM	1,2,3,4,9,10	ACTIVE	1800	0		WORKING CONDITION	
2	19	ANANDHAPETTAI	5,6,7,8,16,17	ACTIVE	1138.4	0		WORKING CONDITION	
3	19	RARAJI MARKET	18,19,20,21	ACTIVE	1918.85	0		WORKING CONDITION	
4	22	NATHEPETTAI -A		ACTIVE	2225	0		MACHINE PROBLEM	

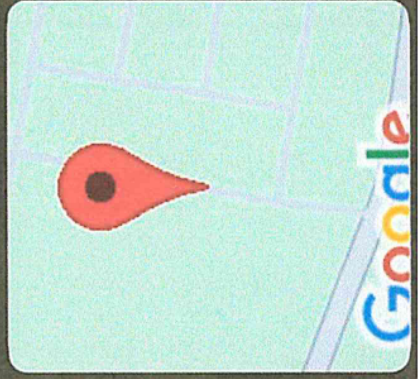
5	22	NATHEPETTAI -B	22,23,31, 32,33,34, 35,36	ACTIVE	4000	0		MACHINE PROBLEM
6	22	NATHEPETTAI -C		ACTIVE	0	0		NOT WORKING
7	27	VAIYAVOOR		ACTIVE		0		NOT WORKING
8	28	THIRUVEETHIPALLAM	25,26,27, 28	ACTIVE	1735	0		WORKING CONDITION
9	29	KALLUKULAM	24,29,30, 51	ACTIVE	0	0		MACHINE PROBLEM

Micro Compost Centre		
Sl. No.	Name of Place	Centre (Capacity)
1	Anjur	5 Metric Ton (MT)
2	Vaiyavoor	5 Metric Ton (MT)
3	Nathapettai	5 Metric Ton (MT)
4	Enathur	5 Metric Ton (MT)
5	Muthiyapettai	5 Metric Ton (MT)
6	Enathur	5 Metric Ton (MT)

Material Recovery facilities		
Sl. No.	Name of Place	Centre (Capacity)
1	Nathapettai	5 Metric Ton (MT)
2	Vaiyavoor	5 Metric Ton (MT)
3	Enathur	5 Metric Ton (MT)



GPS Camera

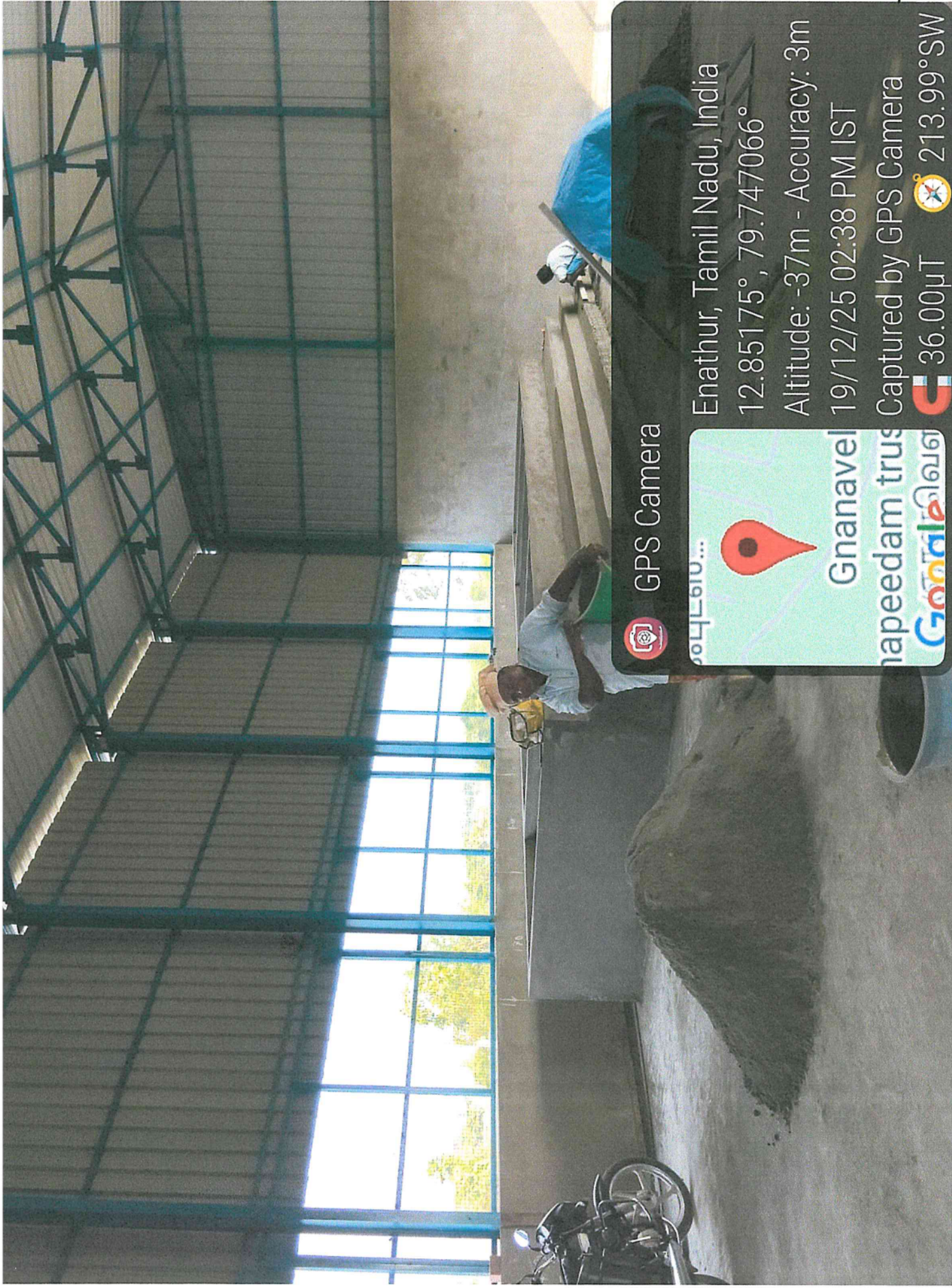


Kanchipuram, Tamil Nadu, India
12.861° , 79.751425°

Altitude: -15m - Accuracy: 3m
19/12/25 02:44 PM IST

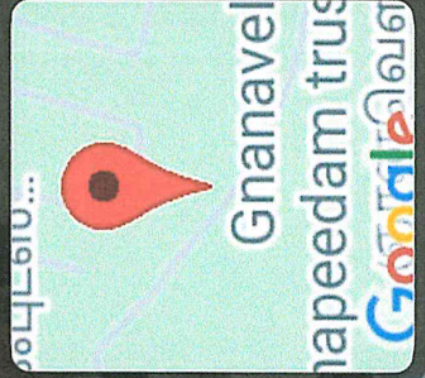
Captured by GPS Camera

42.14uT  219.87°SW



GPS Camera

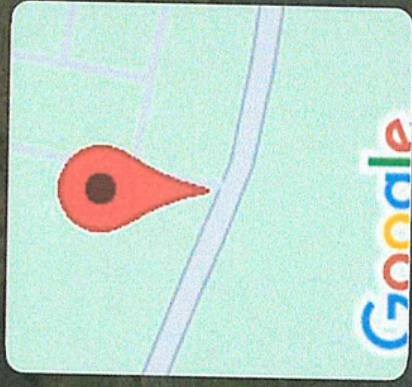
Enathur, Tamil Nadu, India
12.85175° , 79.747066°
Altitude: -37m - Accuracy: 3m
19/12/25 02:38 PM IST
Captured by GPS Camera
36.00µT 213.99°SW



40



 GPS Camera



Kanchipuram, Tamil Nadu, India
12.860305°, 79.751268°

Altitude: -13m - Accuracy: 3m
19/12/25 02:47 PM IST

Captured by GPS Camera

 47.77μT  241.46° SW

51

42

KANCHEEPURAM CITY MUNICIPAL CORPORATION**M/S SARAM ENVIRO SERVICE PVT LTD - PENALTY DETAILS FOR SOLID WASTE MANAGEMENT**

S.NO.	MONTH/2025	ANNEXURE I	ANNEXURE III	TOTAL
1	JANUARY	278200	20900	299100
2	FEBRUARY	289100	21100	310200
3	MARCH	272000	20400	292400
4	APRIL	282700	21700	304400
5	MAY	275500	20400	295900
6	JUNE	292700	21700	314400
7	JULY	283000	21100	304100
8	AUGUST	297200	23700	320900
9	SEPTEMBER	322000	25100	347100
10	OCTOBER	351800	26600	378400
TOTAL		2944200	222700	3166900

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Kancheepuram City Municipal Corporation

From
Thiru. K. Balasubramanian, M.A.,
Commissioner,
Kancheepuram City Municipal Corporation,
Kancheepuram.

To
The Manager,
UltraTech Cement Ltd,
Reddipalayam (PO),
Ariyalur - 621 704.

Ref. No. 6322/2018/H4, Date: 20.11.2025

Dear,

Subject:- Plastic Waste Management Plan 2016 – Kancheepuram City Municipal Corporation – Sending combustible plastic waste collected within the Corporation for use as fuel – Regarding.


- Reference:-
1. Order of the Commissioner of Municipal Administration, Chennai, Letter No. 9584/2018/D3, dated 02.07.2018.
 2. Agreement entered into with UltraTech Company dated 03.08.2018.

In the 51 wards under the Kancheepuram City Municipal Corporation, after separating biodegradable and recyclable waste from the daily collected solid waste, the remaining combustible waste is being collected. As per the instructions from the meeting with the Director of Municipal Administration (Ref 1) and the Memorandum of Understanding (MoU) signed with your company (Ref 2), this waste is to be provided to the UltraTech Cement plant in Reddipalayam, Ariyalur district.

Accordingly, 4 metric tonnes of plastic waste currently collected by the Corporation has been dispatched via a contracted vehicle, Registration No. TN28AR 1779, driven by Thiru. Gnanasuriyan. You are requested to receive the same and provide an acknowledgment receipt.


Commissioner,

Kancheepuram City Municipal Corporation.


28/11/25

Copy to:
Thiru. Gnanasuriyan, Driver,
Contract Vehicle, Kancheepuram.

54



Kanchipuram, Tamil Nadu, India

91, Cv Rajagopal Street, Arapanacheri, Kanchipuram,
Tamil Nadu 631501, India

Lat 12.827747° Long 79.728041°

28/11/2025 10:01 AM GMT +05:30



GPS Map Camera

Google

காஞ்சிபுரம் மாநகராட்சி ஆணையாளர் செயல்முறை ஆணை
முன்னிலை:- திரு. கு. பாலசுப்ரமணியன், எம்.ஏ.,

ந.க. எண். 7329/2024/இ2,

நாள். 28.10.2025

பொருள் : பணிகள் - காஞ்சிபுரம் மாநகராட்சி - பொது நிதி - நத்தப்பேட்டை கழிவுநீர் சுத்திகரிப்பு நிலையத்தில் வரப்படும் கழிவுநீரினை ஆன்லைன் மூலம் தொடர்ச்சியான கழிவுநீர் கண்காணிப்பு OCEMS அமைப்பு பணிகள் இயக்குதல் மற்றும் பராமரித்தல் பணி மேற்கொள்ளுதல் - மதிப்பீடு ரூ. 8.90/- இலட்சத்திற்கு பணி உத்தரவு வழங்குதல் - சார்பாக.

பார்வை : 1. தங்களின் ஒப்பந்தப்புள்ளி நாள். 14.05.2025

2.காஞ்சிபுரம் மாமன்ற தீர்மான எண்.242/2025-26, நாள்.15.09.2025

ஆணை :-

பார்வை 1-ல் கண்டுள்ளவாறு தாங்கள் 14.05.2025 அன்று வழங்கிய ஒப்பந்தப்புள்ளியில் விலை விகிதம் மதிப்பீட்டை விட 0.13%% சதவீதம் நத்தப்பேட்டை கழிவுநீர் சுத்திகரிப்பு நிலையத்தில் வரப்படும் கழிவுநீரினை ஆன்லைன் மூலம் தொடர்ச்சியான கழிவுநீர் கண்காணிப்பு OCEMS அமைப்பு பணிகள் இயக்குதல் மற்றும் பராமரித்தல் பணி மேற்கொள்ளு மதிப்பீடு தொகை ரூ. 8.90/- இலட்சத்திற்கு கீழ்க்குறிப்பிட்டுள்ள நிபந்தனைக்களுக்குட்பட்டு பணிகள் மேற்கொள்ள இதன் மூலம் உத்தரவிடப்படுகிறது.

நிபந்தனைகள்

1. இவ்வத்தரவு கிடைக்கப்பெற்ற மூன்று தினங்களுக்குள் ரூ.100/- மதிப்புள்ள முத்திரைத்தாளில் ஒப்பந்தப்பத்திரம் எழுதி கொடுக்கப்பட வேண்டும்.
2. இவ்வத்தரவு பெற்ற இரு தினங்களுக்குள் ரூ.8900/-க்கான வங்கி வரைவு காசோலை (Tamil Nadu Manual Workers General Welfare Fund, Chennai) என்ற விலாசத்திற்கு எடுத்து அலுவலகத்தில் சமர்ப்பிக்க வேண்டும்.
3. இப்பணி உத்தரவு கிடைக்கப்பெற்ற நாளிலிருந்து ஒரு வருட காலத்திற்குள் பணியினை மேற்கொள்ள வேண்டும்.
4. பணியாளர்கள் பராமரிப்பு பணிகள் மேற்கொள்ளும்போது, எதிர்பாராத விதமான விபத்துக்கள் மற்றும் உயிர் சேதங்கள் ஏற்படுமாயின் தங்கள் நிறுவனமே அதற்கான முழுப்பொறுப்பு ஏற்க வேண்டியது. காஞ்சிபுரம் மாநகராட்சி நிர்வாகம் எவ்விதத்திலும் பொறுப்பாகாது.

ஆணையாளர்,
காஞ்சிபுரம் மாநகராட்சி.

1.9
28/10/2025

பெறுநர்

M/s RL Technologies Pvt. Ltd.,
No. 2, Factory Road,
Athur, Chengalpattu - 603 101.

நகல்

- 1) உதவி /இளநிலை பொறியாளர்கள், காஞ்சிபுரம் மாநகராட்சி.
- 2) மாநகர பொறியாளர்/ உதவிசெயற்பொறியாளர், காஞ்சிபுரம் மாநகராட்சி தக்க நடவடிக்கைக்காக.
- 3) ஆணையர் மேஜைக்கு.

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Translation

PROCEEDING OF THE COMMISSIONER, KANCHEEPURAM CORPORATION

Present: Er. K. Balasubramanian, M.A.,

Roc. No: 7329/2024/E2

Dated: 28.10.2025

Subject:- Works – Kancheepuram City Municipal Corporation – General Fund - Operation and maintainence (One Year) of Online continuous Effluent Monitoring System and Flow meter at Nathapettai Sewage Treatment Plan in Kancheepuram Corporation – Estimate Rs. 8.90/- Lakhs - Issuance of Work Order - Regarding.

References:-

1. Your Tender dated 14.05.2025.
2. Kanchipuram Municipal Council Resolution No. 242/2025-26, Dated. 15.09.2025.

Order:-

In accordance with your tender cited in Reference 1, dated 14.05.2025 which quoted a rate 0.13% below the estimate, approval is hereby granted to execute the work for Operation and Maintenance of OCEMS at the Nathapettai Sewage Treatment Plant. The work order is issued for the estimated amount of Rs. 8.90 Lakhs, subject to the following conditions.:

Terms and Conditions:

1. An agreement must be executed on a stamp paper valued at Rs. 100/- within three days of receiving this order.
2. A Demand Draft for Rs. 8,900/- in favor of "Tamil Nadu Manual Workers General Welfare Fund, Chennai" must be submitted to this office within two days of receipt of this order.
3. The work must be carried out for a period of one year starting from the date of receipt of this work order.
4. Your firm shall be held solely responsible for any unexpected accidents or loss of life occurring during maintenance activities.
5. Kanchipuram City Municipal Corporation administration will not be held liable for any such incidents under any circumstances.

**Commissioner,
Kancheepuram Corporation.**

To:

M/s. RL Technologies Pvt. Ltd.,
No. 2, Factory Road,
Athur, Chengalpattu - 603 101.

Copy:

1. Assistant / Junior Engineer, Kancheepuram Corporation.
2. City Engineer/ Assistant Executive Engineer, Kancheepuram Corporation for necessesary action.
3. commissioner Table.

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE AT CHENNAI**

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird
Sanctuary?

And

The Secretary to Government of Tamil
Nadu and 9 others

...Respondent(s)

**STATUS REPORT-II FILED BY THE 9TH
RESPONDENT**

**M/s. HARIKRISHNAN R
J. JOSEPH SUNDAR
NIKHIL J**

**COUNSEL FOR THE 9TH RESPONDENT
9003801089**